

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 108
CP(IB) 379 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Tirupati Starch & Chemicals Ltd
V/s
Saurashtra Specialities Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Operational Creditor : PCS Mr. Pratik Tripathi
For the Corporate Debtor : Mr. Jaimin Dave

ORDER

Learned Counsel Mr. Jaimin Dave for the Corporate Debtor undertakes to file new Vakalatnama.

Operational Creditor to file rejoinder (not more than five pages) within seven by giving copy to the other side.

We direct parties to upload pleadings and submissions on **E-portal** within **Seven (7)** days, if already not uploaded.

Matter stands adjourned to 31.08.2021

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

SK

(MADAN B GOSAVI)
MEMBER (JUDICIAL)